

and the Central Universities, the recommendation of the Education Commission that the Vice-Chancellors should retire at the age of 65 years.

With regard to Principals of Colleges and Heads of other educational bodies, it is not desirable to make any distinction between the age-limit prescribed for them and for teachers in general. In this context, the Education Commission recommended that "the normal retirement age for teachers should be 60 years; and there should be provision for extension upto 65 years provided the person is physically fit and mentally alert to discharge his duties efficiently". This recommendation has been brought to the notice of all the concerned authorities.

Murder of Tribal Girl near Mirzapur (U. P.)

4586. SHRI RAMAVATAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have full report on the murder of a tribal girl Satia, near Mirzapur in Uttar Pradesh in which the former Deputy Chief Minister's son was alleged to be involved;

(b) if so, the details thereof; and

(c) if not, what are the reasons therefor and how the interests of the tribal and Harijan people will be safeguarded?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). According to information furnished by the Government of Uttar Pradesh, one Shri Munni Lal lodged a verbal report at the police station Bharhan on 22-6-69 that his daughter was shot by one Ram Bahadur Singh, a servant of Ram Narayan Singh at the Gopalpur Farm when he came to his house and asked his deceased daughter as to why she did not come for work. The case was investigated by the State CID. Ram Bahadur Singh has been sent up to

court on charges under section 302 IPC and sections 25/27 Arms Act. The cases are *sub judice*.

The Chief Minister U.P. in the course of a statement in the U.P. Vidhan Sabha had mentioned that there was no *prima facie* case to suggest the involvement of the son of the Deputy Chief Minister in the incident and that he would agree to institute an inquiry under the Commissions of Inquiry Act if the allegations were furnished to him in writing.

ग्वालियर के महाराजा की सम्पत्ति

4587. श्री यशवन्त सिंह कुशवाह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्वालियर राज्य को मध्य प्रदेश में मिलाने के समय ग्वालियर के महाराजा और भारत सरकार के बीच हुए हस्ताक्षरित इकरारनामे के अनुसार ग्वालियर के महाराजा के निजी भवनों और भू-सम्पत्ति आदि की सूची तैयार की गई थी और उनके मानचित्र तैयार किये गये थे तथा उन पर हस्ताक्षर किये गये थे ?

(ख) क्या उस सूची और मानचित्रों के अनुसार संबंधित महाराजा को उनकी सम्पत्ति सौंप दी गई थी और यदि हां, तो कब ?

(ग) क्या सरकार को इस आशय की शिकायतें प्राप्त हुई हैं कि भारतीय प्रशासनिक सेवा के कुछ अधिकारियों ने ग्वालियर के महाराजा की कुछ भू-सम्पत्ति पर कब्जा कर रखा है; और

घ) यदि हां, तो उन अधिकारियों के विरुद्ध क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिद्याचरण शुक्ल) : (क) ग्वालियर के महाराजा की निजी सम्पत्तियां भारत सरकार द्वारा मध्य भारत के संयुक्त राज्य का निर्माण करने के लिए हस्ताक्षरित इकरारनामे के उपबन्धों के अनुसार निर्धारित की गई थी।